

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 23064/2022

(Arising out of impugned final judgment and order dated 26-04-2022 in CRLWP No. 3116/2021 passed by the High Court Of Judicature At Bombay)

GAUTAM NAVLAKHA

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.116979/2022-CONDONATION OF DELAY IN FILING and IA No.116981/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.116983/2022-EXEMPTION FROM FILING O.T. and IA No.116980/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE S. RAVINDRA BHATFor Petitioner(s) Ms. Nitya Ramakrishnan, Sr. Adv.
Mr. Shadan Farasat, AOR
Ms. Warisha Farasat, Adv.
Mr. Raghav Tankha, Adv.
Mr. Bharat Gupta, Adv.
Mr. Shourya Dasgupta, Adv.
Ms. Hrishika Jain, Adv.
Mr. Aman Naqvi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Let this matter be not listed before the Bench of which one of us, (S. Ravindra Bhat, J.), is a Member.

Registry is directed to place the matter before the Chief Justice of India on administrative side.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS(VIRENDER SINGH)
COURT MASTER

